

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1089/ND/2018

IN THE MATTER OF:

M/s. TUF Metallurgical (P) Ltd.

...PETITIONER

Vs.

M/s. Albus India Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 09.12.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor :

For the Respondent/ Corporate-debtor :Ms. Harshita Dhingra Adv.

ORDER

Heard the submissions made by General Manager/Authorised Representatives of the financial-creditor. The liquidator has to submit his report and the counsel for the corporate-debtor is present. Having heard the submissions made two week' s time has been granted to liquidator to submit his report. Post the matter to 14th January, 2020.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(P.S.N. Prasad)
Member (J)**

(Annu)